

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 3405/(ND)/2019

IN THE MATTER OF

Surya Electro Controls

VS.

Emerald Lands (India) Pvt. Ltd.

..OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 02.1.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC : -


For the Corporate Debtor : Mr. Nitish K. Sharma, Advocate, for Silverglades Infrs. (P)
Ltd (Share-holder of CD)

ORDER

The Company Petition is filed in (IB)-1466 /ND/2019 under Section 9 of IBC, 2016 by the Operational Creditor against the Corporate Debtor viz; Emerald Lands (India) Private Limited, against whom the CIR Process is initiated today (02.1.2020). Therefore, the Operational Creditor is directed to file the claim before the IRP as per the time lines prescribed.

However, the liberty is granted to the Operational Creditor to revive the Petition in the event of compromise of Corporate Debtor with other Creditors or setting aside the order dated 02.1.2020 in appeal.

Accordingly, the Petition stands **disposed of**.



(K. K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)